

SLP(C)... 6158 OF 2004

ITEM No.60

Court No. 2

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(Civil)...6158/2004

(From the judgement and order dated 15/01/2004 in WP 576/03  
of The HIGH COURT OF BOMBAY AT PANAJI)

GUNAVATI KAKULO KONADKAR (D) BY LRS.

Petitioner (s)

VERSUS

YESHWANT ANANT DESSAI (D) BY LRS.

Respondent (s)

( With Appln(s). for c/delay in filing SLP )

Date : 11/10/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner (s)Mr. R.S. Rathi, Adv.

Mr. S.M. Walwaikar, Adv.

Mr. Naresh Kumar, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

Delay condoned.

We find no merit in this Special Leave Petition. It is,  
therefore, dismissed.

(Ganga Thakur)  
PS to Registrar

(Prem Prakash)  
Court Master